

Decree of the Appellate Court, dismissing Appeal.
IN THE HIGH COURT OF JUDICATURE AT BOMBAY
IN APPEAL FROM ITS ORIGINAL CIVIL JURISDICTION

APPEAL NO. OF 19

SUIT NO. OF 19

CORAM:

DATE:

Appellant

..... Original Plaintiff or Defendant

versus

Respondent

..... Original Defendant or Plaintiff

The appellant appeals against the Decree of the Honourable Mr. Justice
Order

..... dated the day of 19
on the grounds mentioned in the Memorandum of Appeal filed herein And the appeal
being this day called on for hearing, And upon hearing
Advocate for the appellant and advocate for the respondent And upon
reading the memorandum of appeal, the said decree dated the day of

order

..... 19 the notes of evidence taken and the exhibits put in at the hearing of the suit,
this Appellate Court doth dismiss the appeal and doth confirm the said decree dated

order

the day of 19 and doth order that the
appellant do pay to the respondent Rs. for his costs of this appeal.

Witness, Chief Justice at Bombay
aforesaid, this day of 19 .

By the Court.

Prothonotary and Senior Master.

Sealer

The day of 19 .

Decree drawn on the application of

Advocate for